

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 274/(MAH)/2017

CORAM:


Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.02.2017

NAME OF THE PARTIES: M/s. De Beers India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 100 to 103 of the Companies Act 1956
and 52 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Ajit Singh Awast	Advocate for Petitioner	

ORDER

TCSP No. 274/52/NCLT/MB/MAH/2017

On perusal of Transfer Application from Hon'ble High Court of Bombay, the Applicant is hereby directed to send notice as prescribed under sub-sec. (2) of Section 66 of the Companies Act, 2013.

List this matter on 3rd May, 2017.

Sd/-

B.S.V. PRAKASH KUMAR
MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY
MEMBER (TECHNICAL).

Dated : 03.02.2017.